

[Shri Vasant Sathe]

other places also. That should have been done.

SHRI BIJU PATNAIK: I have no doubt that the same contractors will employ them somewhere or other contractors would employ them. Every day around Delhi we see thousands of workers—women and little children also. That does not evoke any sympathy because they do not belong to any union. All this noise is because of the\*\*\* union. It is their policy to create violence and make public statements. All those will come before the judge. "These workers do not matter; we know that these temporary workers cannot be continued, but it is our policy to create violence and bring the government into disrepute." All the statements have come. I do not wish to say more; let the Judge take all things into account.

SHRIMATI PARVATHI KRISHNAN: He again ends on that not that union leaders are responsible, when Mr. Sathe has said that it is not the union leaders. When the judicial inquiry is there, why should he say it again?

SHRI BIJU PATNAIK: I have not said it against any individual.

SHRIMATI PARVATHI KRISHNAN: He cannot say about the Union like that.

13.19 hrs.

#### COMMITTEE ON PUBLIC UNDERTAKINGS

##### SECOND REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I beg to present the second Report of the Committee on Public Undertakings on Central Inland Water Transport Corporation—Reckless and Fraudulent Sale of numerous vessels.

MR. DEPUTY SPEAKER: Matters under Rule 377.

13.20 hrs.

#### MATTERS UNDER RULE 377

- (i) SUPPLY OF BENZENE IN HINDUSTAN STEEL PLANTS M/S. SYNTHETICS AND CHEMICALS LTD., BAREILLY.

SHRI SURENDRA BIKRAM (Shahjahanpur): Mr. Deputy Speaker, Sir, I have given the notice under Rule 377 regarding payment of unpaid dues to Government of India's Hindustan Steel Plants in respect of excess Benzene received by Messers. Synthetics & Chemicals Limited, Bareilly.

Various plants of Messers. Hindustan Steel Limited have been supplying Benzene to Messers. Synthetics & Chemicals Limited for the last more than 14 years. In many tankwagons the factory received excess Benzene which was acknowledged by Synthetics & Chemicals Ltd., to Hindustan Steel Limited but all the payments for all this excess quantity of benzene received every month were not made by the consumer Company. The Minister for Steel & Mines should make full enquiries and in case still there are amounts unpaid by the consuming industry, the Company be asked to immediately pay the entire dues with interest and penalty. The dues are expected to be several lakhs of rupees. A thorough enquiry by competent persons in respect of all tankwagons right from the beginning will have to be made at Bareilly and at Hindustan Steel Plants to be doubly sure. Sir, this is a very serious matter.

- (ii) REPORTED SACKING OF SEVEN EMPLOYEES OF GANDHI DARSHAN

SHRI VASANT SATHE (Akola): Sir, I may be permitted to raise the following issue of urgent public importance under Rule 377, and I hope that the Government will come out with a statement in response to this.

\*\*\* Expunged as ordered by the Chair.